

- (a) the details of utilisation of funds under various poverty alleviation programmes during the Ninth Five Year Plan; scheme-wise;
- (b) the reasons for low utilisation of funds;
- (c) whether this has affected the physical targets set under these schemes; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) The Ministry of Urban Development and Poverty Alleviation has been implementing Swarna Jayanti Shahari Rozgar Yojana (SJSRY), a Centrally Sponsored Urban Poverty Alleviation Programme, with effect from 01.12.1997 with a view to provide gainful employment to the urban unemployed or under-employment poor through (i) encouraging the setting up of self-employment ventures by those who have read upto 9th standard and (ii) provision of wage employment by utilising their labour for construction of socially and economically useful public assets. The scheme is funded in the ratio of 75:25 between the Centre and the States. As per the information available with the Ministry, the States/ UTs have reported an expenditure of Rs.718 crores under this programme from out of the total sum of Rs.1137 crores made available to them, including their own share, upto 31.03.2001.

(b) The States/UTs needed some time to conduct detailed surveys for identifying target groups. There has also been inadequate financial co-operation from Banks in sanctioning the loans to prospective beneficiaries. Although the utilisation of funds under SJSRY had initially been relatively low, it has picked up some momentum due to vigorous monitoring of the scheme at Central level.

(c) and (d) The targets are left to be decided by the State Governments in accordance with the guidelines of the scheme and the result of beneficiary surveys. While 344186 persons have been assisted to set up their micro enterprises, 379.33 lakhs mandays of work have been generated.

Mushrooming of Banquet Halls in residential areas of Delhi

1661. SHRI S. SIVASUBRAMANIAN: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government are taking any steps to stop the mushrooming of Banquet Halls being run in the residential areas of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) to (c) The Master Plan of Delhi 2001 does not permit Banquet Halls in areas of residential use. Keeping in view the reports received regarding running of Banquet Halls in residential areas, Government has directed the local bodies to take action against the owners of the residential premises which are being misused for such purpose.

As reported by Delhi Development Authority of the 40 Banquet Halls running in residential areas, and cases are under trial in the Court. 1 Banquet Hall has been sealed and 31 cases are being processed. MCD has reported that there are more than 110 Banquet Halls within its jurisdiction. Most of the Banquet Halls are running without licence as they are in residential areas in violation of land use and building bye-laws and have also unauthorised construction. Zone-wise detail of Banquet Halls are as under:—

Civil Line Zone	—	14
City Zone	—	04
South Zone	—	14
Central Zone	—	04
Karol Bagh Zone	—	05
West Zone	—	19
Najafgarh Zone	—	03
Rohini Zone	—	11
Shahdara (North) Zone	—	13
Shahdara (South) Zone	—	23
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Local Bodies and development agencies have been asked to initiate strict action under prevalent Acts and Rules to stop such misuse.

FDI for integrated development of townships of N.C.R.

1662. SHRI PREM CHAND GUPTA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that Government have decided to allow foreign direct investment for integrated development of townships of the National Capital Region;